

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 11th day of January, 2019

Present:

Hon'ble Mr. Rakesh Sagar Jain – Member (J)

Original Application No. 330/00027/2019
(U/S 19 Administrative Tribunals Act, 1985)

Jamvanti Devi, Aged about 61 years
W/o (Late) Kanhaiya Lal Pandey,
R/o Village & Post Soethakala,
District – Jaunpur.

By Advocates – Shri Vikas Goswami

VERSUS

1. Union of India through its Secretary, Ministry of Communication (Department of Post), Department of Post, New Delhi.
2. The Post Master General, Varanasi Region, Varanasi.
3. Superintendent of Post Office,
Jaunpur Division, Jaunpur.

.....Respondents.

By Advocate : Shri L. P. Tiwari

ORDER

Shri Vikas Goswami, learned counsel for the applicant and
Shri L. P. Tiwari, learned counsel for the respondents are present.

2. Learned counsel for the applicant submitted that applicant's grievance may be redressed if a direction is given to the respondent No. 2/competent authority to consider and decide his representation dated 09/01/2018 by way of reasoned and speaking

order within a stipulated period. On the other hand learned counsel for the respondents submitted that the question of limitation should be considered in the first instance since it is an old and stale matter.

3. Looking to the limited prayer sought by the learned counsel for the applicant it would be appropriate to give direction to the respondents to decide the representation dated 09/01/2018 of the applicant.

4. Accordingly O.A. is disposed of with a direction to respondent No.2/competent authority to consider and decide the representation dated 09/01/2018 of the applicant. However, they will also consider the question of limitation, as argued by counsel for the respondents, before taking a final decision by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. Learned counsel for the applicant is at liberty to file a fresh representation if he so desires before respondent No. 2 within a period of two weeks from the date of receipt of this order.

5. No order as to costs.

(RAKESH SAGAR JAIN)
MEMBER (J)

/Shashi/